

**Central Administrative Tribunal  
Principal Bench, New Delhi**

**OA No.3799/2018**

New Delhi, this the 8<sup>th</sup> day of October, 2018

**Hon'ble Ms. Praveen Mahajan, Member (A)**

Manohar Singh Chana  
ACIO-II/1B, Age 75 years  
S/o (Late) Shri Sampuran Singh  
B-33, Bhagwati Garden  
Uttam Nagar,  
New Delhi – 110 059.

... Applicant

(By Advocate:Shri Om Prakash Gupta)

**VERSUS**

Union of India  
Through its Special Secretary (Home-Police)  
Ministry of Home Affairs  
North Block,  
New Delhi – 110 001.

... Respondent

(By Advocate:Shri Rajnish Prasad)

**O R D E R (Oral)**

Heard the learned counsel for the applicant for some time. He states that as per directions of the Hon'ble Apex Court, the representation was given by the applicant on 08.03.2018 (Annexure A-2) which is yet to be replied by the respondents. He submits that he will be satisfied if respondents are directed to dispose of the representation of the applicant by way of passing an appropriate order.

2. In view of the limited prayer made by the applicant, the OA is disposed of, with a direction to the respondents to decide the aforesaid representation dated 08.03.2018 of the applicant by passing a reasoned and speaking order within three months from the date of receipt of a certified copy of this order. It is made clear that nothing has been commented on merits of the case. The OA is, accordingly, disposed of, at the admission stage.

**(Praveen Mahajan)  
Member (A)**

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